

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 124 of 2021**

**In the matter of:**

**N.P. Dhamania** .....Appellant

**Vs.**

**ANS Apartment Pvt. Ltd.** ....Respondent

**Present:**

**Appellant:** Mr. Partha Sil and Mr. Tavish Bhushan Prasad,  
Advocates

**Respondent:** Mr. GP Madaan and Mr. Aditya Madaan, Advocates for  
Resolution Applicant.  
Mr. R.P. Bhardwaj, RP

**With**

**Company Appeal (AT) (Insolvency) No. 125 of 2021**

**In the matter of:**

**Mayank Dhamania** .....Appellant

**Vs.**

**ANS Apartment Pvt. Ltd.** ....Respondent

**Present:**

**Appellant:** Mr. Partha Sil and Mr. Tavish Bhushan Prasad,  
Advocates

**Respondent:** Mr. GP Madaan and Mr. Aditya Madaan, Advocates for  
Resolution Applicant.  
Mr. R.P. Bhardwaj, RP

**ORDER**

**(Through Virtual Mode)**

**18.03.2021:** Mr. R.P. Bhardwaj, IRP appears in person. He undertakes to file his reply affidavit within 10 days. Rejoinder thereto, if any, may be filed by the Appellant(s) within 10 days thereof. Short written submissions not

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exceeding three pages together with compilation of relevant judgments may also be filed with the pleadings.

Post the Appeal(s) 'for admission (after notice)' before Court No.II on **15<sup>th</sup> April, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**